

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO.II**

Appeal No.E/52266/2015-EX[SM]

(Arising out of the common Order-in-Appeal No.01/ST/LTU/DLH/2015 dated 15.2.2015)

Rajiv Semwal, Director

Appellant

Vs

C.C.E. Delhi-I

Respondent

Appearance:

None for the Appellant

Sh Nunthuk, Ld AR for the respondent

CORAM:

Hon'ble Mr Ashok K.Arya, Member(Tech)

Per Ashok K.Arya

Date of Hearing/Decision: 23.02.2017

FINAL ORDER NO. 52131/2017

1. Shri S.Nunthuk, Ld AR appeared for the respondent-Revenue. Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. It shows that appellant-assessee is not interested to pursue the appeal.

2. It may be mentioned that as per maxim. VIA ILATIBUS ET NOW DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. The appeal is, therefore, dismissed on account of non-prosecution by the appellant.

(Pronounced in open court on 23.2.2017)

(Ashok Kr Arya)
Member(Technical)

pcs